

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 409, 405 & 406 OF 2019 IN**  
**DFR NO. 4310 OF 2018**

**Dated: 19<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Belgaum Renewable Energy Private Limited** .....Appellant(s)

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.** .....Respondent(s)

Counsel for the Appellant(s) : Mr. Tejasv Anand

Counsel for the Respondent(s) : -----

**ORDER**

**(IA No. 409 of 2019 – Delay in Re-filing the Appeal)**

The learned counsel, Mr. Tejasv Anand, appearing for the Appellant submitted that, there is delay of 49 days in re-filing the Appeal. Further, he submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in re-filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

Submissions of the counsel for the Appellant, as stated above, are placed on record.

In the light of the submissions of the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in re-filing the Appeal, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the delay in re-filing the Appeal is condoned. IA is allowed.

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The learned counsel for the Appellant prays for one week's time to enable them to file additional affidavit explaining the delay of 252 days in filing the appeal.

Submission of the counsel for the Appellant, as stated supra, is placed on record.

Time is granted to the counsel for the Appellant, as requested, to file additional affidavit explaining the delay in filing the appeal. He is permitted to file the same on or before 26.03.2019.

List the matter on **29.03.2019**, as requested.

**(Ravindra Kumar Verma)**  
**Technical Member**  
vt/ss

**(Justice N.K. Patil)**  
**Judicial Member**